CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 411/TT/2014

Subject : Determination of transmission tariff for tariff period 2014-19,

i.e., from COD, 1.4.2014 to 31.3.2019, for LILO of 1st ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Parbati Pooling Station (Banala) under Transmission System

associated with Parbati-III HEP in Northern Region.

Date of Hearing : 23.11.2015

Coram : Shri A.S. Bakshi, Member

Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others

Parties present : Shri S.K. Niranjan, PGCIL

Shri Jasbir Singh, PGCIL Shri Anshul Garg, PGCIL Shri S. S. Raju, PGCIL Shri M.M. Mondal, PGCIL Shri S.K. Venkatesan, PGCIL Smt. Sangeeta Edwards, PGCIL

Shri Azad Akbar, PKTCL

Record of Proceedings

The representative of the petitioner submitted that:-

- a. The instant petition has been filed for determination of transmission tariff for LILO of 1st ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Parbati Pooling Station (Banala) under Transmission System associated with Parbati-III HEP in Northern Region for 2014-19 tariff period.
- b. As per investment approval dated 9.8.2006, the instant assets were to be commissioned in 42 months. Accordingly, the scheduled date of completion works out to be 30.1.2010. The asset got commissioned on 1.4.2014. There was a delay of 50 months.
- c. The scope of work of the project includes establishment of pooling station along with pooling station to Amritsar double Ckt. transmission line. In project scope, 3 LILOs were also included which are in Parbati, Koldam and Banala. This is unique transmission system, where transmission line was to be built by



Parbati-Koldam Transmission Ltd. (PKTCL) and LILOs were to be built by the petitioner.

- d. In the petition against total approved/ apportioned cost of □1856.02 lakh, the estimated completion cost is □707.16 lakh. There is no cost over-run.
- e. There was reduction in line length from the estimated length of 10 km to 0.814 km due to change in location from Panarsa to Banala.
- f. At the time of actual commissioning of this asset, upstream system for 400 kV Parbati-II-Koldam Circuit I Transmission Line of PKTCL was not completed and therefore the approval of COD of the transmission system has been claimed under Regulation 4(3)(ii) of 2014 Tariff Regulations.
- g. The instant asset was included in Petition No. 91/TT/2012 alongwith three other assets and it was anticipated to be commissioned during 2009-14 tariff period. As the instant asset was commissioned during tariff period 2014-19, a separate petition has been filed claiming tariff as per the 2014 Tariff Regulations.
- h. All the other assets of the scheme were commissioned on 1.8.2013 and the tariff for the same was allowed vide order dated 26.5.2015 in Petition No. 91/TT/2012, wherein delay until 1.8.2013 has already been condoned by the Commission.
- i. The reasons for the time over-run has already been submitted vide affidavit dated 2.9.2015.
- 2. The Commission observed that the line length of the project has reduced from 10 km to 0.814 km, however, the completed cost has not reduced proportionately.
- 3. In response to a query of the Commission, the representative of the petitioner submitted that the change in location was because the sub-station location for LILOs was not known at the time of walkover survey. He further submitted that though there was huge reduction in line length from 10 km in FR to 0.814 km, there is no proportionate reduction in cost as there was increase in cost on account of hilly terrain which resulted in increase in tonnage of towers and civil works. The representative of the petitioner submitted that it shall submit detailed reply towards such increase.
- 4. In response to a query of the Commission regarding furnishing the SLD diagram, the representative of the petitioner submitted that the SLD will be filed during the course of the day.
- 5. In response to a query of the Commission regarding the RLDC trial operation certificate for the instant asset, the representative of petitioner submitted that the



asset was charged on 31.3.2014 which falls under tariff period 2009-14 and therefore certificate was not attached. The Commission observed that the asset has been commissioned in the 2014-19 tariff period and tariff has been claimed as per the 2014 Tariff Regulations and accordingly the instant asset will be governed by the provisions of 2014 Tariff Regulations. As such, the Commission directed the petitioner to submit the trial operation certificate from RLDC as provided under Regulation 5(2) of the 2014 Tariff Regulations.

- 6. The representative of the petitioner submitted that in Petition No. 91/TT/2012, the Commission had directed that since the transmission assets (Assets II to IV) were commissioned with effect from 1.8.2013 at the request and behest of NHPC, the transmission charges from 1.8.2013 to 23.3.2014 shall be borne by NHPC. The representative of the petitioner requested the Commission to implead NHPC as a party to the proceedings. The Commission directed to implead NHPC as one of the respondents in the matter.
- 7. As regards the petitioner's prayer for approval of date of commercial operation under Regulation 4(3)(ii) of the 2014 Tariff Regulations, the Commission observed that the petitioner has prayed for approval of the date of commercial operation of the instant asset as the upstream assets of PKTCL were not commissioned on the date of commercial operation of the instant asset on 1.4.2014. As such, Commission desired to hear the PKTCL before deciding the issue of COD of the instant asset. Accordingly, the Commission directed to implead PKTCL also as one of the respondents in the matter.
- 8. The Commission directed the petitioner to array NHPC and PKTCL as respondents, file amended memo of parties and serve a copy of the petition alongwith this RoP in three days on NHPC and PKTCL. The Commission further directed the respondents to file their replies by 14.12.2015 and the petitioner to file rejoinder, if any, by 18.12.2015. The Commission also directed to list the matter on 21.12.2015.
- 9. The Commission also directed the petitioner and the respondents to file the information within the specified dates and observed that information received after the due date shall not be considered while passing the final order in the petition.

By order of the Commission

Sd/-V. Sreenivas Dy. Chief (Law)

